

**Title: Need to take steps for revival of HFCL and FCIL.**

**SHRI SUNIL KHAN (DURGAPUR):** The Government had decided to put 12000 workers and employees of the H.F.C.L. and F.C.I.L out of employment from 1-1-2003. They have been ordered to opt for V.S.S. within 20-12-2002 and vacate all the quarters within 31-12-2002 or to pay penal rent. The ill-fated workers are already deprived of pay scales since 1987. They will face huge financial loss for pre-mature closure of P.F. Accounts. The quarter vacation orders will throw them on streets with entire family from January 1, 2003. Even a school for physically handicapped children has been ordered to vacate forthwith. I urge upon the Government to reconsider the order since most of these 12000 families will come under open sky and the future of their school-going children will be jeopardised for ever. The instant order will have multiple ill-effects and it will create law and order problem in future. On the other hand, the AAIFR gave a verdict in favour of review of Durgapur and Barauni units of H.F.C.L. in the last week of November, 2002. So, I urge upon the Union Government to withdraw the last date of V.S.S. and vacation of quarters and revive these units.